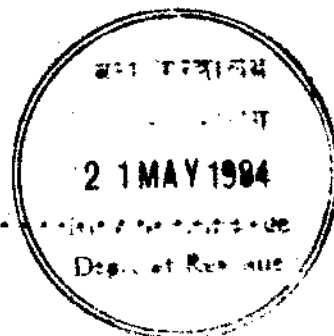


TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)



NEW DELHI, THE.....

NOTIFICATION
INCOME TAX

No. 5810 (F.No.398/12/84 -IT(B): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession/in ~~supersession~~ of Notification of the Government of India in the Department of Revenue No. ~~1074~~ (F.No.398/11/84 -IT(B), dated ~~19th August, 1984~~ ~~7.8.84~~), the Central Government hereby authorises Shri V. J.

V. J., being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri V. J. takes over charge as Tax Recovery Officer.

Sd/-
(B. E. ALEXANDER)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

Copy forwarded to:-

1. The Commissioner of Income Tax, ~~Delhi~~
2. DI(RS&PR), Mayur Bhavan, New Delhi.
3. I.T.C.C. Section.

[Signature]
(B. E. ALEXANDER)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.